

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 191 of 2021

IN THE MATTER OF:

**Maitreya Doshi,
ex-Director of M/s Doshi Holdings Pvt. Ltd.**

....Appellant

Vs.

Anand Rathi Global Finance Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Krishnendu Datta, Mr. Ankit Lohia, Mr. Manas Kotak, Mr. Aslam Ahmed, Ms. Isha Kumar and Ms. Dhanyashree Shah, Advocates

For Respondents: Ms. Smriti Churiwal, Mr. Prateek Seksaria, Mr. Vishesh Kalra, Mr. Saket Mone, Mr. Yashwant Singh, Advocates for R-1.

**Ms. Kanak Jani for IRP/R-2 and
Mr. Vasudev Gerewal (client)**

O R D E R
(Virtual Mode)

08.03.2021: Heard. Issue Notice.

Learned Counsel for Respondent Nos. 1 & 2 are present in virtual mode. Service of formal notice dispensed with.

Learned Counsel for the Respondents to file Reply within two weeks. Rejoinder, if any, may be filed in one week thereafter.

The Appellant/Promoters/Directors of the 'Corporate Debtor' are directed to handover the assets and records of the 'Corporate Debtor' to the 'Interim Resolution Professional' immediately (if not yet handed over). The 'Interim Resolution Professional'/ RP will ensure that the Company remains a going concern and will take assistance of the (suspended) Board of Directors and the officers/Director/Employees. The persons who are

working will at present perform their duties including the paid Directors. The person who is authorized to sign the bank cheques may sign cheques only after authorization of the 'Interim Resolution Professional' with counter signature of the 'Interim Resolution Professional'/ RP at the back side of the cheques.

Only in such case, the Bank shall release the payment. The 'Interim Resolution Professional' will place this order before the Banks, in which accounts of 'Corporate Debtor' are maintained. The Bank Account(s) of the 'Corporate Debtor' be allowed to be operated through IRP/RP for day-to-day functioning of the Company such as for payment of Current Bills of the Suppliers, Salaries and Wages of the employees'/workmen, electricity bills etc.

List the Appeal 'For Admission (After Notice)' on **14th April, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md